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**IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH**

**RFA-1255-2023 (O&M)**  
**Reserved on: 21.02.2025**  
**Pronounced on: 06.03.2025**

Devender Singh and others

## ...Appellants

**Vs.**

### State of Haryana and others

## ...Respondents

**CORAM: HON'BLE MR. JUSTICE ANIL KSHETARPAL**

Present: Mr. Ashish Chopra, Senior Advocate  
(through VC)  
with Mr. Gagandeep Singh, Advocate  
Mr. Varun Aryan Sharma, Advocate  
Mr. Abhishek Kansal, Advocate for the appellant(s)  
in RFA-306-2023 & 456-2023  
respondent in cross appeal.

Mr. B.S. Beniwal, Advocate  
for the appellant in RFA Nos. 1035, 1038, 1051 of 2023.

Mr. Ashish Aggarwal, Senior Advocate  
with Mr. Saket Bhandari, Advocate  
Ms. Aashna Aggarwal, Advocate  
for appellant in RFA-535-2023  
and for respondent No.1-3 in RFA-384-2023

Mr. Sandeep Goyat, Advocate  
for appellant in RFA-1255 of 2023

Mr. Deepak Chaudhary, Advocate for appellant  
in RFA-908, 936 and 938 of 2023.

Mr. Akash Yadav, Advocate  
for appellants in RFA-908 to 910, 543, 535, 534 of 2023  
and for respondents in RFA-342, 357, 369, 375, 384 and  
424 of 2023.



Mr. M.L.Sharma, Advocate  
and Mr. Sushil K Sharma Advocate  
for the landowners.

Mr. Abhinash Jain, DAG, Haryana  
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**ANIL KSHETARPAL, J.**

**1. Prelude:-**

1.1 With the consent of learned counsel representing the parties, a batch of 249 regular first appeals filed for modification in the market value of the acquired land assessed by the Reference Court (RC), detail whereof is given at the foot of the judgment, shall stand disposed of by this common order.

1.2 Relevant and important details of the acquisition are as under:-

|            |                                                                                                                                                                                                                                        |
|------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 29.07.2010 | Notification under Section 4 of the Land Acquisition Act, 1894, was issued for proposing to acquire land in Village Gorkhpur, Badopal and Kajalheri, District Fatehabad for construction of 2,800 MW, Gorakhpur, Atomic Power Project. |
| 25.07.2011 | Declaration under Section 6 of the Land Acquisition was published.                                                                                                                                                                     |
| 18.07.2012 | By three separate awards the Land Acquisition Collector, assessed the market value of the acquired land @ Rs.20 lacs per acre for all kinds of land alongwith all statutory benefits.                                                  |
| 20.10.2015 | Reference Court assessed the market value of the acquired land @ Rs.29,04,000/- per acre.                                                                                                                                              |
| 23.01.2020 | The High Court remitted the matter back to the Reference Court for permitting the parties to lead further evidence.                                                                                                                    |
| 18.11.2022 | Reference Court has assessed the market value of the acquired land @ Rs.29,06,670/- per acre.                                                                                                                                          |

**2. Brief Facts:-**



2.1           The land owners as well the beneficiary of the acquisition, namely, the Nuclear Power Corporation of India Limited (hereinafter referred to as ‘NPCIL’) have filed the appeals challenging the assessment of market value. The owners claimed enhancement, whereas, NPCIL claims reduction in the market value assessed by the RC.

2.2           While filing the petitions under Section 18 of the Land Acquisition Act, 1894, the land owners claimed that the market value of the acquired land was not less than Rs.1 crore per acre because the land was yielding two crops and most of the acquired land was nehri (canal irrigated). They also claimed that the acquired land has great potential to be utilized for residential and commercial purpose, hence, the market value assessed by the Land Acquisition Collector (hereinafter referred to as ‘LAC ’) is incorrect. This fact is disputed by NPCIL while claiming that the LAC has assessed excessive market value of the acquired land.

2.3           The land owners have examined the following witnesses:-

|      |                                        |
|------|----------------------------------------|
| PW1  | Satbir s/o Chandi Ram                  |
| PW2  | Subhash Chander s/o Mangat Ram         |
| PW3  | Manohar Lal s/o Chattar Singh          |
| PW4  | Ramesh Kumar s/o Gulab Singh           |
| PW5  | Sube Singh Patwari                     |
| PW6  | Krishan Panwar s/o Nand Lal, Architect |
| PW7  | Sant Kumar s/o Bagrawat                |
| PW8  | Krishan s/o Hari Chand                 |
| PW9  | Bhoj Raj, AWBN                         |
| PW10 | Gopi Ram, WBN                          |



|      |                               |
|------|-------------------------------|
| PW11 | Rajesh Kumar Jangra Draftsman |
| PW12 | Krishan s/o Hans Raj          |

2.4           The land owners have also produced the following documents except the sale deed, which will be analyzed subsequently in the later part of the judgment:-

|                    |                                                                                                                                                                                                                   |
|--------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Ex.P-1             | Copy of notification dated 29.07.2010 u/s 4 of the Act                                                                                                                                                            |
| Ex.P-2             | Copy of notification dated 25.07.2011 u/s 6 of the Act                                                                                                                                                            |
| Ex.P-3/<br>Ex.P-17 | Copy of Award no.7-F for the year 2011-12 of LAC, Fatehabad relating to land of village Gorakhpur                                                                                                                 |
| Ex.P-4             | Copy of Award no.8-F for the year 2011-12 of LAC, Fatehabad relating to land of village Badopal                                                                                                                   |
| Ex.P-5             | Copy of Award no.9-F for the year 2011-12 of LAC, Fatehabad relating to land of village Kajalheri                                                                                                                 |
| Ex.P-6             | Site plan of land acquired                                                                                                                                                                                        |
| Ex.P-7/Ex.<br>P-13 | Certified copy of sale deed no.2369 dated 24.09.2009 of village Kumharia                                                                                                                                          |
| Ex.P-8/<br>Ex.P-16 | Certified copy of sale deed no.566 dated 03.05.2013 of village Khara Kheri (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsheer Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references) |
| Ex.P-9             | Certified copy of sale deed no.2183 dated 25.10.2012 of village Gorakhpur                                                                                                                                         |
| Ex.P-10            | Certified copy of sale deed no.3526 dated 06.08.2012 of village Khara Kheri                                                                                                                                       |
| Ex.P-11            | Certified copy of Award of Additional District Judge, Fatehabad dated 16.08.2014 in case no.RBT-09-LA of 24.02.2010/17.09.2012 titled Ghamandi Lal etc Vs. State of Haryana etc.                                  |
| Ex.P-12            | Copy of judgment of Hon'ble Supreme Court dated 13.12.2013 in civil appeal no.11030 of 2013 titled Kashmir Singh Vs State of Haryana & Ors.                                                                       |
| Ex.P-14            | Certified copy of sale deed no.5407 dated 11.03.2008 of village Matana                                                                                                                                            |
| Ex.P-15            | Certified copy of sale deed no.5404 dated 11.03.2008 of village                                                                                                                                                   |



|         |                                                                                                                                                  |
|---------|--------------------------------------------------------------------------------------------------------------------------------------------------|
|         | Matana                                                                                                                                           |
| Ex.P-18 | Certified copy of proceedings of meeting dated 10.02.2012 chaired by Commissioner, Hisar Division, Hisar                                         |
| Ex.P-19 | Copy of Award no.3/F dated 22.01.2015 of LAC, Fatehabad relating to land of village Badopal                                                      |
| Ex.P-20 | Letter regarding Acquisition of Land dated 12.08.2011                                                                                            |
| Ex.P-21 | Letter issued by DC, Fatehabad to SDM, Fatehabad bearing No.869 dated 24.08.2011                                                                 |
| Ex.P-22 | Letter SPL-1 dated 19.08.2011 written by Naib Tehsildar, Bhuna to Tehsildar, Fatehabad                                                           |
| Ex.P-23 | Letter DRC No.540 dated 29.08.2011 written by SDM, Fatehabad to DC, Fatehabad                                                                    |
| Ex.P-24 | Report of District Revenue Officer for DC, Fatehabad regarding rate list of land of village Gorakhpur dated 06.09.2011                           |
| Ex.P-25 | Report of Naib Tehsildar, Bhuna regarding market value of village Gorakhpur for the year 2011-12                                                 |
| Ex.P-26 | Proceedings of meeting dated 10.02.2012 held under the Chairmanship of Commissioner Hisar.                                                       |
| Ex.P-27 | Photocopy of National Trade Certificate of Rajesh kumar                                                                                          |
| Ex.P-28 | Site plan (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsheer Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references) |
| Ex.P-32 | Award No. 8 F passed by DRO, Fatehabad on dated 20.11.2015 regarding village Dhanger                                                             |
| Ex.P-33 | Award No. 3 F passed by DRO, Fatehabad on dated 22.01.2015 regarding village Badopal                                                             |
| Ex.P-34 | Jamabandi of village Dhanger for the year 2010-11                                                                                                |
| Ex.P-35 | Jamabandi of village Dhanger for the year 2010-11                                                                                                |
| Ex.P-36 | Jamabandi of village Dhanger for the year 2005-06                                                                                                |
| Ex.P-37 | Jamabandi of village Dhanger for the year 2005-06                                                                                                |
| Ex.P-38 | Jamabandi of Village Dhanger Padat patwar for the year 2010-2011                                                                                 |



|          |                                                                                                                                                                                                           |
|----------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Ex.P-39  | Revenue record of village Dhangar                                                                                                                                                                         |
| Ex.P-40  | Jamabandi of village Kumharia for the year 2009-2010                                                                                                                                                      |
| Ex.P-41  | Jamabandi of village Gorakhpur Padat Patwar for the year 2009-2010                                                                                                                                        |
| Ex.P-42  | Award No.9-F dated 30.09.2013 passed by DRO, Fatehabad of village Dhangar                                                                                                                                 |
| Ex.P-43  | Award No.1/F dated 10.04.2017 passed by DRO, Fatehabad of village Dhangar                                                                                                                                 |
| Ex.P-44  | Award No.17/F dated 07.01.2016 passed by DRO, Fatehabad of village Badopal                                                                                                                                |
| Ex.P-45  | Judgment dated 31.03.2016 Passed by Ms.Shalini Singh Nagpal the then Ld. ADJ Fatehabad                                                                                                                    |
| Ex.P-46  | Evidence of Krishan and P.P.Chora, Sub Divisional Canal Officer, given in LA Case No.3 of 2015                                                                                                            |
| Ex.P-47  | Award No.9-F for the year 2013-14, produced in LA Case No.3 of 2015 (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsher Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references) |
| Ex.P-48  | Petition under Section 18 in LA Case No.3 of 2015                                                                                                                                                         |
| Ex.P-49  | Written statement given in LA Case No.3 of 2015                                                                                                                                                           |
| Ex.P-59  | Order dated 08.01.2020, passed by Honble High Court in RFA No.4247/2016                                                                                                                                   |
| Mark A-1 | Order dated 22.09.2015, passed by Honble High Court in RFA No.9626/2014                                                                                                                                   |
| Mark A-2 | Order dated 29.07.2016, passed by Honble Supreme Court                                                                                                                                                    |
| Mark A-3 | Order dated 11.04.2013, passed by Honble Supreme Court                                                                                                                                                    |
| Mark A-4 | Order dated 22.07.2015, passed by Honble High Court in RFA No.5585/2014                                                                                                                                   |
| Mark A-5 | Order dated 29.07.2016, passed by Honble Supreme Court                                                                                                                                                    |



|          |                                                         |
|----------|---------------------------------------------------------|
| Mark A-6 | Order dated 25.02.2015, passed by Hon'ble Supreme Court |
| Mark A-7 | Copy of Site Plan                                       |

2.5 NPCIL examined RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector and brought on record the following documents except sale deed, which shall be analyzed in the later part of the judgments:-

|                    |                                                                                                   |
|--------------------|---------------------------------------------------------------------------------------------------|
| Ex.D-1             | Copy of notification dated 29.07.2010 u/s 4 of the Act                                            |
| Ex.D-2             | Copy of notification dated 25.07.2011 u/s 6 of the Act                                            |
| Ex.D-3             | Copy of Award no.7-F for the year 2011-12 of LAC, Fatehabad relating to land of village Gorakhpur |
| Ex.D-4             | Copy of Award no.8-F for the year 2011-12 of LAC, Fatehabad relating to land of village Badopal   |
| Ex.D-5             | Copy of Award no.9-F for the year 2011-12 of LAC, Fatehabad relating to land of village Kajalheri |
| Ex.D-6             | Copy of Haryana Government Gazette Notification dated 09.11.2010                                  |
| Ex.R-7             | Certified copy of sale deed no.1510 dated 05.11.2009 of village Gorakhpur                         |
| Ex.R-8/<br>Ex.R-20 | Certified copy of sale deed no.109 dated 15.04.2010 of village Gorakhpur                          |
| Ex.R-9             | Certified copy of sale deed no.1330 dated 03.06.2010 of village Badopal                           |
| Ex.R-10            | Certified copy of sale deed no.2853 dated 26.08.2010 of village Badopal                           |
| Ex.R-11            | Certified copy of sale deed no.2221 dated 19.07.2010 of village Kajalheri                         |
| Ex.R-12            | Certified copy of sale deed no.4303 dated 25.11.2010 of village Kajalheri                         |
| Ex.R-13            | Road Map of Fatehabad District                                                                    |



|         |                                                                           |
|---------|---------------------------------------------------------------------------|
| Ex.R-14 | Map of village Gorakhpur                                                  |
| Ex.R-15 | Map of village Badopal                                                    |
| Ex.R-16 | Map of village Kajalheri                                                  |
| Ex.R-17 | Map of village Gorakhpur relating to acquired land                        |
| Ex.R-18 | Certified copy of collector rate for the year 2008-09 to 2010-11          |
| Ex.R-19 | Certified copy of sale deed no.1791 dated 15.12.2009 of village Gorakhpur |
| Ex.R-21 | Certified copy of sale deed no.2147 dated 21.01.2010 of village Gorakhpur |
| Ex.R-22 | Certified copy of sale deed no.531 dated 03.05.2010 of village Badopal    |
| Ex.R-23 | Certified copy of sale deed no.4325 dated 25.11.2010 of village Badopal   |
| Ex.R-24 | Certified copy of sale deed no.5910 dated 28.01.2011 of village Badopal   |
| Ex.R-25 | Certified copy of sale deed no.1003 dated 21.05.2010 of village Badopal   |
| Ex.R-26 | Certified copy of sale deed no.2640 dated 11.08.2010 of village Badopal   |
| Ex.R-27 | Certified copy of sale deed no.4222 dated 01.02.2010 of village Badopal   |
| Ex.R-28 | Vasika No.1150 dated 29.07.2010 of village Gorkhpur                       |
| Ex.R-29 | Mutation no.3945 of village Grokhpur                                      |
| Ex.R-30 | Vasika No.2444 dated 21.12.2010 of village Gorkhpur                       |
| Ex.R-31 | Vasika No.19 dated 05.04.2011 of village Gorkhpur                         |
| Ex.R-32 | Vasika No.1179 dated 14.06.2011 of village Gorkhpur                       |
| Ex.R-33 | Vasika No.3798 dated 22.03.2011 of village Gorkhpur                       |
| Ex.R-34 | Vasika No.122 dated 17.04.2012 of village Gorkhpur                        |
| Ex.R-35 | Vasika No.2367 dated 14.12.2010 of village Gorkhpur                       |
| Ex.R-36 | Vasika No.3797 dated 22.03.2011 of village Gorkhpur                       |
| Ex.R-37 | Vasika No.1949 dated 29.12.2009 of village Gorkhpur                       |
| Ex.R-38 | Mutation no.3396 of Village Gorakhpur                                     |
| Ex.R-39 | Jamabandi for the year 2004-05 of Village Gorkhpur                        |
| Ex.R-40 | Mutation No.3860 of village Gorakhpur                                     |





|         |                                                          |
|---------|----------------------------------------------------------|
| Ex.R-41 | Mutation No.3747 of village Gorakhpur                    |
| Ex.R-42 | Jamabandi for the year 2009-10 of village Gorakhpur      |
| Ex.R-43 | Mutation No.3893 of village Gorakhpur                    |
| Ex.R-44 | Mutation No.3944 of village Gorakhpur                    |
| Ex.R-45 | Mutation No.3917                                         |
| Ex.R-46 | Mutation No.3866                                         |
| Ex.R-47 | Mutation No.4110                                         |
| Ex.R-48 | Mutation No.4138 of village Gorakhpur                    |
| Ex.R-49 | Mutation No.4086                                         |
| Ex.R-50 | Mutation No.4087                                         |
| Ex.R-51 | Jamabandi for the year 2009-10 of village Gorakhpur      |
| Ex.R-52 | Jamabandi for the year 2009-10 of village Gorakhpur      |
| Ex.R-53 | Jamabandi for the year 2009-10 of village Gorakhpur      |
| Ex.R-61 | Jamabandi for the year 2006-07 of village Badopal        |
| Ex.R-62 | Jamabandi for the year 2001-02 of village Badopal        |
| Ex.R-63 | Jamabandi for the year 2001-02 of village Badopal        |
| Ex.R-64 | Jamabandi for the year 2001-02 of village Badopal        |
| Ex.R-65 | Mutation No.3679 of village Gorakhpur                    |
| Ex.R-66 | Jamabandi for the year 2004-05 of village Gorakhpur      |
| Ex.R-67 | Mutation No.4076 of village Gorakhpur.                   |
| Ex.R-68 | Mutation No.3566 of village Gorakhpur.                   |
| Ex.R-69 | NPCIL Letter regarding sale deed to Naib Tehsildar Bhuna |
| Ex.R-70 | Report of Naib Tehsildar regarding sale deed             |
| Ex.R-71 | Mutation No. 5613 of village Badopal                     |
| Ex.R-72 | Mutation No. 5693 of village Badopal                     |
| Ex.R-73 | Mutation No. 5907 of Village Badopal                     |
| Ex.R-74 | Mutation No.4064 of village Gorakhpur                    |
| Ex.R-75 | Mutation No.6128 of village Badopal                      |
| Ex.R-76 | Mutation No.3408 of village Kajalheri                    |
| Ex.R-77 | No Litigation Form of Ram Chander                        |
| Ex.R-78 | Affidavit of Ram Chander son of Fateh chand              |
| Ex.R-79 | No Litigation Form of Dalbir                             |
| Ex.R-80 | Affidavit of Dalbir son of Nathu Ram                     |



|          |                                            |
|----------|--------------------------------------------|
| Ex.R-81  | No Litigation Form of Suresh               |
| Ex.R-82  | Affidavit of Suresh son of Sajjan          |
| Ex.R-83  | No Litigation Form of Balwant Singh        |
| Ex.R-84  | Affidavit of Balwant singh son of Rattan   |
| Ex.R-85  | No Litigation Form of Birsal Singh         |
| Ex.R-86  | Affidavit of Birsal Singh son of Albela    |
| Ex.R-87  | No Litigation Form of Ravinder singh       |
| Ex.R-88  | Affidavit of Ravinder son of Umed Singh    |
| Ex.R-89  | No Litigation Form of Satbir Singh         |
| Ex.R-90  | Affidavit of Satbir singh son of Dayanand  |
| Ex.R-91  | No Litigation Form of Mewa                 |
| Ex.R-92  | Affidavit of Mewa son of Dayanand          |
| Ex.R-93  | No Litigation Form of Ishwar               |
| Ex.R-94  | Affidavit of Ishwar son of Suba            |
| Ex.R-95  | No Litigation Form of Rajbalinder          |
| Ex.R-96  | Affidavit of Rajbalinder son of Suba Singh |
| Ex.R-97  | No Litigation Form of Rajesh Devi          |
| Ex.R-98  | Affidavit of Rajesh Devi D/o Suba          |
| Ex.R-99  | No Litigation Form of Birmati              |
| Ex.R-100 | Affidavit of Birmati widow of Prithvi      |
| Ex.R-101 | No Litigation Form of Birmati              |
| Ex.R-102 | Affidavit of Birmati widow of Suba         |
| Ex.R-103 | No Litigation Form of Joginder             |
| Ex.R-104 | Affidavit of Joginder son of Sukar Singh   |
| Ex.R-105 | No Litigation Form of Sahab Ram            |
| Ex.R-106 | Affidavit of Sahab Ram son of Puran Chand  |
| Ex.R-107 | No Litigation Form of Dayanand             |
| Ex.R-108 | Affidavit of Dayanand son of Fateh Singh   |
| Ex.R-109 | No Litigation Form of Sadhu Ram            |
| Ex.R-110 | Affidavit of Sadhu Ram son of Fateh Singh  |
| Ex.R-111 | No Litigation Form of Birmati              |
| Ex.R-112 | Affidavit of Birmati D/o Fateh Singh       |
| Ex.R-113 | No Litigation Form of Mito Devi            |



|          |                                          |
|----------|------------------------------------------|
| Ex.R-114 | Affidavit of Mito Devi D/o Fateh Singh   |
| Ex.R-115 | No Litigation Form of Krishan Kumar      |
| Ex.R-116 | Affidavit of Krishan Kumar son Sohan Lal |

3. Arguments Addressed:-

3.1 Besides oral submission, Sh. M.L. Sharma, learned counsel representing the land owners has also filed detailed written submissions. The relevant extract of which is extracted herebelow:-

- I. RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector has admitted that value potentiality and comparability of land of villages Kumharia, Badopal and Gorakhpur are similar for all intents and purposes.
- II. Deduction of 75% on the price of land vide sale deeds Ex.P-7 and P-13 to arrive at a market value of the acquired land is exorbitant and it is unreal.
- III The location of the acquired land categorically proves that apart from sale deeds there were other documents which could form basis to assess the market value of the acquired land.
- IV. With respect to acquisition of land in villages Dhanger and Bhadopal for minor irrigation, the notification under Section 4 of the Act was issued in 2013. In these two villages, the Court has assessed the market land of the acquired land @ Rs.58,08,000/-. Learned counsel has claimed that the Court should rollback the price to assess the market value @



Rs.46,46,400/-. Similarly, the acquisition of land for bypass of villages Dhangar and Fatehabad was issued in 2008 while assessing the market value @ Rs.50,00,000/- per acre.

V. Sh. Ashish Aggarwal, learned senior counsel representing some of the land owners has filed an application for additional evidence in RFA-535-2023 to produce photographs of the parcel of land sold vide sale deed Ex. P-7. He submits that development work of the acquired land was not required because the acquisition was not for a colony. Hence, no development cut could be imposed. The RC has also not recorded reasons to apply the maximum cut i.e. 75%. Other learned counsels representing the land owners have adopted the aforesaid arguments.

3.2 *Per contra*, Sh. Ashish Chopra, learned senior counsel representing NPCIL submits that the RC has erred in ignoring sale instance Ex. R/28, though, it was executed on the same date i.e. 29.07.2010 with respect to 1 acre of land in village Gorakhpur. He further submitted that 'no litigation incentive' @ 20% should not be included while assessing of the market value. He further submitted that the sale instance Ex.P-7 is with respect to a very small plot located in different village, namely, Kumharia, hence, it was not appropriate to rely upon the same.

#### 4. **Discussion & Analyses:-**

4.1 At this stage, analyses of the Award passed by the RC is considered necessary.



4.2 The RC has refused to rely upon various letters namely, Ex. P-22 to P-25 and assessment of market value by LAC or Courts with respect to period post 29.07.2010. Similarly, judgment Ex.P-11, P-59 have not been followed as the acquired land in those cases was not comparable with the acquired land in this case. Thereafter, the RC proceeded to assess the market value of the acquired land on the basis of a sale deed of 03 marlas plot located in village Kumharia, executed on 24.09.2009 for Rs.2,00,000/-. The total area of 03 marlas comes to 90.75 sq. yard, whereas, the total area of an ordinary acre is 4840 sq. yard (08 kanals). The area of each kanal is 605 sq. yard. 20 marlas is equivalent to 01 kanal land. An area of each marla is 30.25 sq. yard. In this case, the acquisition is of the total land measuring nearly 1500 acres (mere 72,60,000 sq. yard).

4.3 On a bare look at the various lay out plans, it becomes evident that the majority of the acquired land is in village Gorakhpur, whereas, a small pocket of land is located in village Kajalheri. Thereafter, there is another parcel of land acquired in village Badopal. The residential area of village Badopal is located near Hisar-Fatehabad road, which is also known as National Highway No.9. The acquired land in Badopal is on Kajalhedi village road and is at a sufficient distance far away from the National Highway. Once, we travel on Kajalheri road towards western direction, the residential area of village Kajalheri is further ahead towards west side. From village Kajalheri one has to go to village Gorakhpur either through the acquired land or through village Kumharia. In fact village Gorakhpur is close to Rajasthan border. From perusal



of the record, it is evident that some part of the land is cultivable, whereas, most of the land is either in the shape of plain or molds of sand.

4.4 This Court has carefully read the statement of RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector, Fatehabad. He has stated that value potentially and comparability of land of village Kumharia, Badopal and Gorakhpur is similar for all intents and purposes. village Kumharia is also located at a sufficient distance from National Highway and in fact residential area of village Kajalheri, Kumharia and Gorakhpur form a triangle. From village Kajalheri one has to travel towards north to reach village Kumharia. There is no reason to doubt the correctness of the statement of RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector.

4.5 With respect to market value of the acquired land assessed for acquisition of land for minor irrigation situated in villages Dhanger and Badopal, it would be noticed that the aforesaid land was acquired in the year 2013 i.e. three years after the notification on 29.07.2010 was issued in the present case.

4.6 Similarly, It would not be appropriate to assess the market value of the acquired land the acquisition of land for construction of bypass of village Dhanger and Fatehabad because those are located on the National Highway, whereas, the acquired land is located in the interiors and at a great distance.

4.7 Similarly, there is no substance in the argument of Mr. Aggarwal because even if the photographs are taken into consideration, a very small plot



of 91 sq. yard has been sold. Hence, the plot of 91 sq. yard is not comparable for assessing the market value of 1500 acres of land. The question of development cut shall be analyzed in the later part of the judgment.

4.8 A tabulated compilation of the sale deeds relied upon by the parties is reproduced below. In fact, the RC has made a tabulated compilation in para 32, which is being slightly modified.:-

**SALE DEEDS RELIED UPON BY THE PETITIONERS**

| Sr .<br>No | No. of Sale deed & its date of execution & registration | Exhibit no.     | Village / Type of Land | Area Sold K-M | Sale Price/ Value per acre |               |
|------------|---------------------------------------------------------|-----------------|------------------------|---------------|----------------------------|---------------|
| 1          | 2369<br>24.09.2009                                      | Ex. P7/ Ex. P13 | Kumharia/ Nahri        | 3M            | 2,00,000/-                 | 1,06,66,666/- |
| 2          | 566<br>03.05.2013                                       | Ex. P8/ Ex. P16 | Kharakheri/ Nahri      | 56 K 15M      | 3,14,00,000/-              | 44,26,431/-   |
| 3          | 2183<br>25.10.2012                                      | Ex. P9          | Gorakhpur/ Nahri       | 28 K          | 1,29,50,000/-              | 37,00,000/-   |
| 4          | 3526<br>06.08.2012                                      | Ex. P10         | Kharakheri/ Nahri      | 8K 1M         | 50,31,500/-                | 50,00,248/-   |
| 9          | 1090<br>05.06.2008                                      | Ex. P31         | Kajalheri/ Gair Mumkin | 1K            | 3,02,500/-                 | 24,20,000/-   |
| 10         | 4197<br>10.10.2013                                      | Ex. P50         | Dhanger/ Nahri         | 4K 16M        | 48,00,000/-                | 80,00,000/-   |
| 11         | 5366<br>07.10.2011                                      | Ex. P51/P30     | Dhanger Nahri          | 10M           | 3,63,000/-                 | 58,08,000/-   |
| 12         | 4944<br>14.09.2011                                      | Ex. P52/P29     | Dhanger/ Nahri         | 10M           | 3,63,000/-                 | 58,08,000/-   |
| 13         | 5402<br>11.03.2008                                      | Ex. P53         | Matana Nahri           | 26 K 14M      | 1,66,87,500/-              | 50,00,000/-   |
| 14         | 5404<br>11.03.2008                                      | Ex. P54/P15     | Matana/ Nahri          | 16K 17M       | 1,05,31,250/-              | 50,00,000/-   |
| 15         | 5407<br>11.03.2008                                      | Ex. P.14/P55    | Matana/ Nahri          | 14K 8M        | 1,12,00,000/ -             | 62,22,222/-   |
| 16         | 9644<br>09.03.2012                                      | Ex. P56         | Matana Nahri           | 75K 3M        | 12,31,61,460/-             | 1,31,11,000/- |
| 17         | 5474<br>14.03.2008                                      | Ex. P57         | Basti Bhima/ Nahri     | 150K 15M      | 5,46,46,875/-              | 29,00,000/-   |



SALE DEEDS AND OTHER DOCUMENTS RELIED UPON BY  
RESPONDENTS

| Sr. No. | No. of Sale deed & its date of execution & registration | Exhibit no. | Village / Type of Land | Area Sold K-M | Sale Price/ Value per acre |                                    |
|---------|---------------------------------------------------------|-------------|------------------------|---------------|----------------------------|------------------------------------|
| 1       | 1510<br>05.11.2009                                      | Ex. R7      | Gorakhpur/ Nahri       | 142K 14M      | 1,05,94,500/-              | 6,50,000/- Nahri<br>4,50,000/- Tal |
| 2       | 109<br>15.04.2010                                       | Ex. R8      | Gorakhpur/ Nahri       | 64K           | 52,00,000/-                | 6,50,000/-                         |
| 3       | 1330<br>03.06.2010                                      | Ex. R9      | Badopal/ Tal           | 4K            | 2,00,000/-                 | 4,00,000/-                         |
| 4       | 2853<br>26.08.2010                                      | Ex. R10     | Badopal/ Tal           | 2K 18M        | 1,45,000/-                 | 4,00,000/-                         |
| 5       | 2221<br>19.07.2010                                      | Ex. R11     | Kajalheri/ Nahri       | 9K            | 8,50,000/-                 | 7,55,555/-                         |
| 6       | 4303<br>25.11.2010                                      | Ex. R12     | Kajalheri/ Nahri       | 8K            | 6,50,000/-                 | 6,50,000/-                         |
| 7       | 1791<br>15.12.2009                                      | Ex. R19     | Gorakhpur/ Tal         | 8K            | 4,50,000/-                 | 4,50,000/-                         |
| 8       | 1509<br>15.04.2010                                      | Ex. R20     | Gorakhpur/ Nahri       | 64K           | 52,00,000/-                | 6,50,000/-                         |
| 9       | 2147<br>21.01.2010                                      | Ex. R21     | Gorakhpur/ Nahri       | 21K 6M        | 13,98,500/-                | 6,50,000/- Nahri<br>4,50,000/- Tal |
| 10      | 531<br>03.05.2010                                       | Ex. R22     | Badopal/ Nahri         | 16K           | 12,00,000/-                | 6,00,000/-                         |
| 11      | 4325<br>25.11.2010                                      | Ex. R23     | Badopal/ Nahri         | 4K 8M         | 3,30,000/-                 | 6,00,000/-                         |
| 12      | 5910<br>28.01.2011                                      | Ex. R24     | Badopal/ Nahri         | 2K            | 1,75,000/-                 | 7,00,000/-                         |
| 13      | 1003<br>21.05.2010                                      | Ex. R25     | Badopal/ Nahri         | 2K            | 1,50,000/-                 | 6,00,000/-                         |
| 14      | 2640<br>11.08.2010                                      | Ex. R26     | Badopal/ Tal           | 7K 17M        | 3,92,500/-                 | 4,00,000/-                         |
| 15      | 4222<br>01.02.2010                                      | Ex. R27     | Nahri                  | 3K            | 2,06,500/-                 | 5,50,000/-                         |
| 16      | 1150<br>29.07.2010                                      | Ex. R28     | Gorakhpur/ Nahri       | 8K            | 7,00,000/-                 | 7,00,000/-                         |
| 17      | 2444<br>21.012.2010                                     | Ex. R30     | Gorakhpur/ Nahri       | 23K 13M       | 20,69,500/-                | 7,00,000/-                         |
| 18      | 19<br>05.04.2011                                        | Ex. R31     | Gorakhpur/ Nahri       | 17K 16M       | 26,70,000/-                | 12,00,000/-                        |



**RFA-1255-2023 (O&M) &  
other connected cases**



|    |                    |            |                             |                                                                                   |             |             |
|----|--------------------|------------|-----------------------------|-----------------------------------------------------------------------------------|-------------|-------------|
| 19 | 1179<br>14.06.2011 | Ex.<br>R32 | Gorakhpur/<br>Tal           | 15K 3M                                                                            | 17,61,000/- | 9,00,000/-  |
| 20 | 3798<br>22.03.2011 | Ex.<br>R33 | Gorakhpur/<br>Tibba         | 3K                                                                                | 3,00,000/-  | 8,00,000/-  |
| 21 | 122<br>17.04.2012  | Ex.<br>R34 | Gorakhpur/<br>Tibba         | 6K                                                                                | 7,50,000/-  | 10,00,000/- |
| 22 | 2367<br>14.12.2010 | Ex.<br>R35 | Gorakhpur/<br>Nahri + Tibba | 10K<br>19M<br>Nahri 3K<br>8M<br>Tibba=<br>14K 7M                                  | 11,70,650/- | 6,52,627/-  |
| 23 | 3797<br>22.03.2011 | Ex.<br>R36 | Gorakhpur/<br>Tibba         | 1K<br>15M                                                                         | 1,75,000/-  | 8,00,000/-  |
| 24 | 1949<br>29.12.2009 | Ex.<br>R37 | Gorakhpur/<br>Plot          | 7K 7M<br>Nahri +<br>6M Plot=<br>7K 13M                                            | 6,80,000/-  | 7,11,111/-  |
| 25 | 5760<br>23.03.2009 | Ex.<br>R54 | Badopal/<br>Ajikism Tibba   | 17K<br>12M                                                                        | 7,70,000/-  | 3,50,000/-  |
| 26 | 4807<br>04.02.2008 | Ex.<br>R55 | Badopal/<br>Ajikism Tibba   | 13K 5M                                                                            | 4,97,000/-  | 3,00,075/-  |
| 27 | 987<br>29.05.2008  | Ex.<br>R56 | Badopal/<br>Nahri + Tibba   | 5K 17M<br>4 Sarsai<br>Nahri &<br>47K<br>17M 5<br>Sarsai<br>Tibba =<br>53 K<br>15M | 28,57,000/- | 4,25,227/-  |
| 28 | 3399<br>05.07.2011 | Ex.<br>R57 | Badopal/<br>Tibba           | 6K 8M                                                                             | 5,60,000/-  | 7,00,000/-  |
| 29 | 3981<br>27.07.2011 | Ex.<br>R58 | Badopal/<br>Tibba           | 1K 13M                                                                            | 1,44,500/-  | 7,00,606/-  |
| 30 | 3416<br>18.12.2009 | Ex.<br>R59 | Badopal/<br>Ajikism Tibba   | 1K                                                                                | 45,000/-    | 3,60,000/-  |
| 31 | 4079<br>31.10.2014 | Ex.<br>R60 | Badopal/<br>Tal             | 11K 2M                                                                            | 15,27,000/- | 11,00,540/- |



4.9 From perusal of the table, it is evident that the land owners have produced the sale deeds Ex. P-9 dated 25.10.2012 with respect to 28 kanals land in village Gorakhpur, Ex.P-31 dated 05.06.2008 with respect to 01 kanal *gair mumkin* land in village Kajalheri. Remaining sale deeds are pertaining to village Kumharia, Khara Kheri, Matana, Dhanger and Basti Bhiwan. Ex. P-9 dated 25.10.2012, is executed post issuance of notification under Section 4 of the Act. In fact, this sale deed has been executed on 29.07.2010 more than two years after the date of notification under Section 4 of the Act. The sale instance Ex.P-31 dated 05.06.2008 is with respect to non-agricultural land because the land has been described as *gair mumkin*. It is either for residential or for commercial purpose. Hence, it is not a good exemplar to assess the market value of agricultural land.

4.10 On careful perusal of Lower Court Record, it becomes evident that notification under Section 4 of the Act proposing to acquire the land on 29.06.2010 is part of the record. Ex. R-7 dated 05.11.2009 is a sale instance of 142 kanals 14 marlas nehri land located in village Gorakhpur sold at a total price of Rs.1,5,94,500/-. On its careful perusal, it becomes evident that out of 142 kanals 14 marlas, 102 kanals 14 marlas was nehri (canal irrigated), whereas, 40 kanals was plain but uncultivable land. The land has been described as 'tal' that means ground. The land fit for agriculture has been sold @ Rs. 6,50,000/- per acre, whereas, uncultivable land has been sold for Rs.4,50,000/- per acre. This sale instance is out of land comprised in rectangle No. 379, khasra Nos.2, 3, 8, 9, 10 and rectangle No. 380 khasra Nos. 3, 4, 7, 8,



11, 12, 14, 17, 18, 19, 20, 21, 22. This entire land is subject matter of acquisition in the present case. In other words, cultivable and non-cultivable land was being sold @ Rs.6,50,000/- and Rs.4,50,000/- respectively in the year November 2009, which is just nine months before the notification under Section 4 of the Act. Similarly, with respect to village Badopal, the relevant sale instance is Ex.R-55 dated 04.02.2008 with respect to land measuring 13 kanals 05 marlas. 7/18th share of 34 kanals 11 marlas land comprised in rectangle No. 186, khasra nos.18,19,20,21 and 15/1 have been sold. The land comprised in rectangle No. 186 Khara Nos. 18, 19, 20, 21 has been acquired. This parcel of land has been sold @ Rs.3,75,000/- per acre on 04.02.2008.

4.11 Once, the NPCIL has produced sale instances of the acquired land itself, it was not appropriate for the RC to rely upon the sale instance of a very small tiny plot of 91 sq. yard located in different village i.e. Kumharia. It is evident that the beneficiary of the acquisition has produced as many as 31 sale deeds, which show that even before or after the date of notification under Section 4 of the Act, the market value of the land in villages Gorakhpur, Kajalheri or Badopal was nowhere near Rs. 25,00,00/- as already awarded by the Land Acquisition Collector. In fact, if we carefully examine the tabulated compilation, it appears that on 05.04.2011, 17 kanals 06 marlas land was sold @ Rs.12,00,000/- per acre in village Gorakhpur. Similarly, on 14.06.2011, 15 kanals 03 marlas uncultivable land was sold @ Rs. 9,00,000/- per acre. Similar is the position of sale instance dated 22.03.2011. In village Badopal, sale instances Exhibits R/57, 58 and 60 prove that even after issuance of



notification under Section 4 of the Act, the price of the land was nowhere near Rs.20,00,000/- per acre. It was not appropriate for the RC to ignore the sale instances produced by the NPCIL on the basis of Section 25 of the Land Acquisition Act, 1894 (hereinafter referred to as 'of the Act'). In fact, the Court has erred in interpreting Section 25 of the Act, which nowhere prohibits taking into consideration the sale deeds reflecting lower price than the market value assessed by the Land Acquisition Collector while assessing the market value. This issue is no longer *res integra* in view of judgment passed by the Supreme Court in 'Lal Chand vs. Union of India and others', (2009) 15 SCC 769. The Supreme Court in Chimanlal Hargovinddass Vs. Special Land Acquisition Officer, Poona, (1988) 3 SCC 751 has laid down following 17 tests for assessing the market value:-

- “4. The following factors must be etched on the mental screen:*
- (1) A reference under Section 18 of the Land Acquisition Act is not an appeal against the award and the court cannot take into account the material relied upon by the Land Acquisition Officer in his award unless the same material is produced and proved before the court.*
  - (2) So also the award of the Land Acquisition Officer is not to be treated as a judgment of the trial court open or exposed to challenge before the court hearing the reference. It is merely an offer made by the Land Acquisition Officer and the material utilised by him for making his valuation cannot be utilised by the court unless produced and proved before it. It is not the function of the court to sit in appeal against the award, approve or disapprove its reasoning, or correct its error or affirm, modify or reverse the conclusion reached by the Land Acquisition Officer, as if it were an appellate court.*
  - (3) The court has to treat the reference as an original proceeding before it and determine the market value afresh on the basis of the material produced before it.*
  - (4) The claimant is in the position of a plaintiff who has to show that the price offered for his land in the award is*



*inadequate on the basis of the materials produced in the court. Of course the materials placed and proved by the other side can also be taken into account for this purpose.*

*(5) The market value of land under acquisition has to be determined as on the crucial date of publication of the notification under Section 4 of the Land Acquisition Act (dates of notifications under Sections 6 and 9 are irrelevant).*

*(6) The determination has to be made standing on the date line of valuation (date of publication of notification under Section 4) as if the valuer is a hypothetical purchaser willing to purchase land from the open market and is prepared to pay a reasonable price as on that day. It has also to be assumed that the vendor is willing to sell the land at a reasonable price.*

***(7) In doing so by the instances method, the court has to correlate the market value reflected in the most comparable instance which provides the index of market value.***

*(8) Only genuine instances have to be taken into account. (Sometimes instances are rigged up in anticipation of acquisition of land.)*

*(9) Even post-notification instances can be taken into account (1) if they are very proximate, (2) genuine and (3) the acquisition itself has not motivated the purchaser to pay a higher price on account of the resultant improvement in development prospects.*

***(10) The most comparable instances out of the genuine instances have to be identified on the following considerations:***

***(i) proximity from time angle,***

***(ii) proximity from situation angle.***

*(11) Having identified the instances which provide the index of market value the price reflected therein may be taken as the norm and the market value of the land under acquisition may be deduced by making suitable adjustments for the plus and minus factors vis-à-vis land under acquisition by placing the two in juxtaposition.*

*(12) A balance-sheet of plus and minus factors may be drawn for this purpose and the relevant factors may be evaluated in terms of price variation as a prudent purchaser would do.*

*(13) The market value of the land under acquisition has thereafter to be deduced by loading the price reflected in the*



*instance taken as norm for plus factors and unloading it for minus factors.*

*(14) The exercise indicated in clauses (11) to (13) has to be undertaken in a common sense manner as a prudent man of the world of business would do. We may illustrate some such illustrative (not exhaustive) factors:*

| Plus factors |                                                                                                            | Minus factors |                                                                          |
|--------------|------------------------------------------------------------------------------------------------------------|---------------|--------------------------------------------------------------------------|
| 1            | <i>smallness of size</i>                                                                                   | 1             | <i>largeness of area</i>                                                 |
| 2            | <i>proximity to a road</i>                                                                                 | 2             | <i>situation in the interior at a distance from the road</i>             |
| 3            | <i>frontage on a road</i>                                                                                  | 3             | <i>narrow strip of land with very small frontage compared to depth</i>   |
| 4            | <i>nearness to developed area</i>                                                                          | 4             | <i>lower level requiring the depressed portion to be filled up</i>       |
| 5            | <i>regular shape</i>                                                                                       | 5             | <i>remoteness from developed locality</i>                                |
| 6            | <i>level vis-à-vis land under acquisition</i>                                                              | 6             | <i>some special disadvantageous factor which would deter a purchaser</i> |
| 7            | <i>special value for an owner of an adjoining property to whom it may have some very special advantage</i> |               |                                                                          |

*(15) The evaluation of these factors of course depends on the facts of each case. There cannot be any hard and fast or rigid rule. Common sense is the best and most reliable guide. For instance, take the factor regarding the size. A building plot of land say 500 to 1000 sq. yds. cannot be compared with a large tract or block of land of say 10,000 sq. yds. or more. Firstly while a smaller plot is within the reach of many, a large block of land will have to be developed by preparing a lay out, carving out roads, leaving open space, plotting out smaller plots, waiting for purchasers (meanwhile the invested money will be blocked up) and the hazards of an entrepreneur. The factor can be discounted by making a deduction by way of an allowance at an appropriate rate ranging approximately between 20 per cent to 50 per cent to account for land required to be set apart for carving out lands and plotting out small plots. The discounting will to some extent also depend on whether it is a rural area or urban area, whether building activity is picking up, and whether waiting period during which the capital of the entrepreneur would be locked up, will be longer or shorter and the attendant hazards.*



*(16) Every case must be dealt with on its own fact pattern bearing in mind all these factors as a prudent purchaser of land in which position the judge must place himself.*

*(17) These are general guidelines to be applied with understanding informed with common sense.”*

4.13 It is evident that the Court was required to identify sale deed of comparable sale instance with respect to value, location, potentiality and quality of land during contemporaneous period with that of the acquired land included in notification under Section 4 of the Act. Hence, reliance by the RC on Ex. P-7 was inappropriate and not justified.

4.14 Similarly, reliance placed by the RC on judgment of the Supreme Court in 'Special Land Acquisition Officer vs. Karigowda & Ors., and others, 2010 (5) SCC 708, is also wholly misplaced because it has been held by the Supreme Court that the parcels of comparable land of adjacent villages can be taken into consideration. However, this judgment does not lay down that the sale instances of the acquired should be ignored, whereas, the sale instances of parcels of land which are not comparable with the acquired land should be relied upon. In fact while assessing the market value of the acquired land, the Court is required to sit on the chair of a prudent purchaser and then proceed to assess the market value on the basis of entire evidence produced by the parties. No doubt some latitude has to be given to the land owners who stand deprived of their livelihood. However, while assessing the market value the Court is not expected to Award amount more than the market value. First part of Section 23(1) of the Land Acquisition Act, 1894 provide for assessment of market value of the acquired land at the date of publication of notification under



Section 4 of the Act. In *Lal Chand's case* (Supra), the Supreme Court laid down 17 tests, which should be applied by the Court before assessing the market value of the acquired land. In this case, the Court has failed to apply those 17 tests which were laid down for the guidance of the Courts for assessing the market value of the acquired land. If the Courts apply all the tests, the chances of error can be reduced. It is expected that the Courts will keep the aforesaid tests into consideration while proceeding to assess the market value of the acquired land in future. The sale instance Ex. R-7 is with respect to around 18 acres of land, which is a large compact block of parcel of land. The sale deed includes cultivable as well as non-cultivable land. Similarly, sale instance Ex. R-55 of 13 kanals 05 marlas land located in Badopal is also of more than 1½ acres. Once, sales exemplar of comparable parcels of land during contemporary period were available, the RC ought to have avoided reliance upon the sale instance Ex. P-7 which is of a tiny parcel of land located in different village.

4.15 The RC has also erred in taking into consideration 'no litigation incentive' @ 20% upon the basic market rate. This incentive is given to only those land owners who do not indulge in litigation. The same could not be taken into account while assessing the market value of the acquired land. The RC has correctly observed that the judgments of the Courts/Awards of the LAC Ex. P11, P12, P-19, P-32, P-33, P-42, P-43, P-44, P-45 and Judgments in RFA-4247-2016 decided on 08.01.2020, RFA-9626-2014 decided on 22.09.2015 will not help the Court in assessing the market value of the acquired land. Now,





as far as argument of learned counsel representing the land owners with respect to cut on account of development is concerned, the same does not arise for consideration because this Court has found that sale instances Ex. R/7 and R/55 are with respect to the acquired land. Hence, percentage of cut/deduction/question of rolling back does not arise in the present case.

5. **Decision:-**

5.1 Keeping in view aforesaid discussions, the Awards passed by the Reference Court on 18.11.2022 and 20.10.2015 shall stand set aside. Hence, all the reference petitions shall stand dismissed.

5.2 Consequently, the appeals filed by NPCIL shall stand allowed, whereas, that of the land owner shall stand dismissed.

5.3 All the pending miscellaneous applications, if any, are also disposed of.

(ANIL KSHETARPAL)  
JUDGE

06.03.2025  
neeraj

|                             |     |    |
|-----------------------------|-----|----|
| Whether speaking/reasoned : | Yes | No |
| Whether Reportable :        | Yes | No |

| Sr. No. | Case No.      | Appellant(s)                             | Respondent(s)               |
|---------|---------------|------------------------------------------|-----------------------------|
| 1.      | RFA-1255-2023 | DEVENDER SINGH AND ORS.                  | STATE OF HARYANA AND OTHERS |
| 2.      | RFA-763-2023  | SATAY NARAIN AND ANR.                    | STATE OF HARYANA AND ORS    |
| 3.      | RFA-764-2023  | SUBEG SINGH ALIAS SUBER SINGH AND OTHERS | STATE OF HARYANA AND OTHERS |
| 4.      | RFA-761-2023  | PHULLI DEVI (DECEASED) THROUGH LRS       | STATE OF HARYANA AND OTHERS |
| 5.      | RFA-760-2023  | ROHTASH SINGH                            | STATE OF HARYANA AND        |

**RFA-1255-2023 (O&M) &  
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|     |              |                                                |                              |
|-----|--------------|------------------------------------------------|------------------------------|
|     |              |                                                | OTHERS                       |
| 6.  | RFA-758-2023 | RAGHU @ RAGHUBIR SINGH AND ANOTHER             | STATE OF HARYANA AND OTHERS  |
| 7.  | RFA-757-2023 | BALBIR SINGH AND ANR.                          | STATE OF HARYANA AND OTHERS  |
| 8.  | RFA-756-2023 | RAM SWRUP ALIAS RAM SWROOP                     | STATE OF HARYANA AND OTHERS  |
| 9.  | RFA-754-2023 | SUNITA DEVI AND ANR.                           | STATE OF HARYANA AND OTHERS  |
| 10. | RFA-765-2023 | RAMESHWAR(DECEASED) THROUGH LRS AND ANR        | STATE OF HARYANA AND OTHERS  |
| 11. | RFA-691-2023 | HARI SINGH                                     | STATE OF HARYANA AND OTHERS  |
| 12. | RFA-634-2023 | DHARMENDER RAJ                                 | STATE OF HARYANA AND OTHERS  |
| 13. | RFA-633-2023 | MANOHAR LAL AND ANOTHER                        | STATE OF HARYANA AND OTHERS  |
| 14. | RFA-631-2023 | RAMESHWAR AND ANR                              | STATE OF HARYANA AND OTHERS  |
| 15. | RFA-642-2023 | PHULPATI THROUGH LRS AND ANR                   | STATE OF HARYANA AND OTHERS  |
| 16. | RFA-637-2023 | BANWARI LAL                                    | STATE OF HARYANA AND OTHERS  |
| 17. | RFA-636-2023 | BALBIR SINGH                                   | STATE OF HARYANA AND ANOTHER |
| 18. | RFA-692-2023 | SHRIRAM ALIAS RAM SINGH (DECEASED) THROUGH LRS | STATE OF HARYANA AND ANOTHER |
| 19. | RFA-694-2023 | SUBHASH AND OTHERS                             | STATE OF HARYANA AND OTHERS  |
| 20. | RFA-662-2023 | ATMA RAM                                       | STATE OF HARYANA AND ANOTHER |
| 21. | RFA-663-2023 | DHARAMPAL AND ORS                              | STATE OF HARYANA AND OTHERS  |
| 22. | RFA-664-2023 | BIRMATI AND ORS.                               | STATE OF HARYANA AND OTHERS  |
| 23. | RFA-661-2023 | DEVI LAL THROUGH LRS AND ORS                   | STATE OF HARYANA AND OTHERS  |
| 24. | RFA-660-2023 | DHAN RAJ                                       | STATE OF HARYANA AND ANOTHER |
| 25. | RFA-671-2023 | BEDO DEVI @ BEDON AND OTHERS                   | STATE OF HARYANA AND OTHERS  |
| 26. | RFA-666-2023 | MISHRU                                         | STATE OF HARYANA AND OTHERS  |
| 27. | RFA-668-2023 | KAMAL DEEP                                     | STATE OF HARYANA AND OTHERS  |
| 28. | RFA-675-2023 | KRISHNA                                        | STATE OF HARYANA AND OTHERS  |
| 29. | RFA-674-2023 | JAINARAIN DECEASED THROUGH HIS LRS AND OTHERS  | STATE OF HARYANA AND OTHERS  |
| 30. | RFA-673-2023 | PREM CHAND AND ORS                             | STATE OF HARYANA AND         |



|     |              |                                                                                     |                                |
|-----|--------------|-------------------------------------------------------------------------------------|--------------------------------|
|     |              |                                                                                     | OTHERS                         |
| 31. | RFA-670-2023 | SANTOSH (DECEASED)<br>THROUGH LRS AND ANR                                           | STATE OF HARYANA AND<br>OTHERS |
| 32. | RFA-357-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA LTD., MUMBAI             | INDER SINGH AND ORS.           |
| 33. | RFA-358-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA, MUMBAI                  | FULI DEVI AND ORS.             |
| 34. | RFA-355-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | DEVENDER SINGH AND<br>OTHERS   |
| 35. | RFA-356-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | RAM PHAL AND OTHERS            |
| 36. | RFA-354-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI | DEVI LAL AND OTHERS            |
| 37. | RFA-352-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI | SUNITA DEVI AND OTHERS         |
| 38. | RFA-350-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | OM PARKASH AND ORS.            |
| 39. | RFA-349-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | PREM CHAND AND ORS             |
| 40. | RFA-340-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA, MUMBAI                  | KRISHNA AND ORS                |
| 41. | RFA-342-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED          | JAGDEEP AND OTHERS             |
| 42. | RFA-345-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | RAGHUVIR AND ORS.              |
| 43. | RFA-343-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA, MUMBAI                  | KULDEEP AND ORS.               |
| 44. | RFA-347-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | MANGAL AND OTHERS              |
| 45. | RFA-346-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | SADHU RAM AND OTHERS           |
| 46. | RFA-557-2017 | OM PARKASH AND ORS                                                                  | STATE OF HARYANA AND<br>ORS    |
| 47. | RFA-639-2023 | SUBE SINGH (DECEASED)                                                               | STATE OF HARYANA AND           |



|     |              |                                                                                             |                                     |
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|     |              | THROUGH LRS AND OTHERS                                                                      | OTHERS                              |
| 48. | RFA-645-2023 | BEDO DEVI AND ANR.                                                                          | STATE OF HARYANA AND OTHERS         |
| 49. | RFA-644-2023 | SANTOSH AND ORS.                                                                            | STATE OF HARYANA AND OTHERS         |
| 50. | RFA-643-2023 | RAM CHANDER(SINCE DECEASED) THROUGH HIS LRS AND ORS                                         | STATE OF HARYANA AND OTHERS         |
| 51. | RFA-534-2023 | BASAU RAM                                                                                   | STATE OF HARYANA AND OTHERS         |
| 52. | RFA-685-2023 | SURAJ BHAN AND OTHERS                                                                       | STATE OF HARYANA AND OTHERS         |
| 53. | RFA-658-2023 | SANDEEP AND ANR.                                                                            | STATE OF HARYANA AND OTHERS         |
| 54. | RFA-657-2023 | PARKASH@JAI<br>PARKASH(SINCE DECEASED) THROUGH HIS LRS AND ORS                              | STATE OF HARYANA AND OTHERS         |
| 55. | RFA-421-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | BALJEET AND OTHERS                  |
| 56. | RFA-422-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                  | SUBE SINGH AND ORS                  |
| 57. | RFA-424-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | CHASMA DEVI AND OTHERS              |
| 58. | RFA-425-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | PHOOL KUMAR AND OTHERS              |
| 59. | RFA-426-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                                     | SHRIRAM (ALIAS RAM SINGH ) AND ANR. |
| 60. | RFA-427-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | SANT KUMAR AND OTHERS               |
| 61. | RFA-428-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                  | RAMESHWAR AND ORS                   |
| 62. | RFA-429-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | SARBATI AND OTHERS                  |
| 63. | RFA-430-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER                                                    | DHARAMBIR AND OTHERS                |



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|     |              | CORPORATION OF INDIA LIMITED, MUMBAI                                          |                             |
| 64. | RFA-390-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED          | SATPAL SINGH AND OTHERS     |
| 65. | RFA-392-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF INDIA, MUMBAI               | KELO DEVI AND ORS.          |
| 66. | RFA-391-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED          | SUBE SINGH AND OTHERS       |
| 67. | RFA-399-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | INDER AND OTHERS            |
| 68. | RFA-398-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | SHAKUNTLA AND OTHERS        |
| 69. | RFA-397-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI   | SANDEEP AND OTHERS          |
| 70. | RFA-395-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | BIMLA DEVI AND OTHERS       |
| 71. | RFA-394-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | RAM CHANDER AND OTHERS      |
| 72. | RFA-393-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | RAM KUMAR AND OTHERS        |
| 73. | RFA-400-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI   | DALIP AND OTHERS            |
| 74. | RFA-908-2023 | TELU RAM (DECEASED)<br>THROUGH HIS LRS                                        | STATE OF HARYANA AND OTHERS |
| 75. | RFA-909-2023 | CHASMA DEVI                                                                   | STATE OF HARYANA AND OTHERS |
| 76. | RFA-934-2023 | SARBATI (DECEASED)<br>THROUGH LRS AND ORS                                     | STATE OF HARYANA AND OTHERS |
| 77. | RFA-910-2023 | JAGDEEP AND ORS                                                               | STATE OF HARYANA AND OTHERS |
| 78. | RFA-928-2023 | JOGI RAM THROUGH LRS<br>AND ORS                                               | STATE OF HARYANA AND OTHERS |
| 79. | RFA-931-2023 | ISHWAR                                                                        | STATE OF HARYANA AND        |



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|     |              |                                                                          | OTHERS                              |
| 80. | RFA-932-2023 | BHALLA @ BHALE RAM ( DECEASED ) THROUGH LRS AND ANR                      | STATE OF HARYANA AND OTHERS         |
| 81. | RFA-933-2023 | SUBE SINGH(DECEASED) THROUGH LRS AND ANR                                 | STATE OF HARYANA AND OTHERS         |
| 82. | RFA-935-2023 | KRISHAN (DECEASED) THROUGH LRS AND ORS                                   | STATE OF HARYANA AND OTHERS         |
| 83. | RFA-936-2023 | SADHU RAM AND ANOTHER                                                    | STATE OF HARYANA AND OTHERS         |
| 84. | RFA-938-2023 | SIRI RAM AND ANOTHER                                                     | STATE OF HARYANA AND OTHERS         |
| 85. | RFA-944-2023 | CHANDI RAM ( DECEASED ) THROUGH LRS AND ORS                              | STATE OF HARYANA AND OTHERS         |
| 86. | RFA-948-2023 | BHALLA @ BHALLE RAM SINCE DECEASED THROUGH LRS.                          | STATE OF HARYANA AND OTHERS         |
| 87. | RFA-951-2023 | SURENDER AND ORS                                                         | STATE OF HARYANA AND ORS            |
| 88. | RFA-315-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD           | BIRMATI AND ORS                     |
| 89. | RFA-314-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI | TEK RAM AND OTHERS                  |
| 90. | RFA-312-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED        | RAM CHANDER AND OTHERS              |
| 91. | RFA-313-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED        | RAM SINGH ALIAS SHRIRAM AND ANOTHER |
| 92. | RFA-310-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED        | CHANDI RAM AND OTHERS               |
| 93. | RFA-309-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI | KRISHAN AND OTHERS                  |
| 94. | RFA-308-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI | MANOHARI AND OTHERS                 |
| 95. | RFA-307-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED        | RAM SARAN AND OTHERS                |
| 96. | RFA-420-2023 | CHIEF PROJECT ENGINEER                                                   | JAINARAIN AND OTHERS                |



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|      |              | NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                          |                                              |
| 97.  | RFA-419-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | RAJESH AND OTHERS                            |
| 98.  | RFA-418-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI               | BHALLA ALIAS BHALE RAM THROUGH LRS AND ORS.  |
| 99.  | RFA-417-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | RATTAN SINGH AND OTHERS                      |
| 100. | RFA-416-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI   | RAMESHWAR AND OTHERS                         |
| 101. | RFA-415-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | KALAWATI AND OTHERS                          |
| 102. | RFA-414-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI   | JAGDISH AND OTHERS                           |
| 103. | RFA-412-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI    | ISHWAR SINGH AND ORS                         |
| 104. | RFA-335-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI    | BHAGU ( SINCE DECEASED ) THROUGH LRS AND ORS |
| 105. | RFA-334-2023 | CHIEF PROJECT ENGINEER, NPCIL MUMBAI                                       | ROHTASH SINGH AND ORS.                       |
| 106. | RFA-332-2023 | CHIEF PROJECT ENGINEER, NPCIL MUMBAI                                       | PHULLI DEVI AND ANR.                         |
| 107. | RFA-331-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI    | KAMAL DEEP ( MINOR ) AND ORS                 |
| 108. | RFA-329-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI    | BALWAN AND ORS                               |
| 109. | RFA-336-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | ABEY RAM AND OTHERS                          |
| 110. | RFA-386-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER                                      | RAM KUMAR ( SINCE DECEASED) THROUGH LR       |



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|      |              | CORPORATION OF INDIA LTD , MUMBAI                                                           | AND ORS                            |
| 111. | RFA-385-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | DIWAN SINGH AND ORS                |
| 112. | RFA-384-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF INDIA, MUMBAI                             | HANS RAJ AND ORS.                  |
| 113. | RFA-381-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF INDIA, MUMBAI                             | SURAJ BHAN AND ORS                 |
| 114. | RFA-382-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | PIRTHVI AND OTHERS                 |
| 115. | RFA-373-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF INDIA, MUMBAI                             | PATORI DEVI AND ORS.               |
| 116. | RFA-375-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | TELU RAM AND ORS                   |
| 117. | RFA-374-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | PHOOL SINGH AND ORS                |
| 118. | RFA-377-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | RAMESHWAR AND OTHERS               |
| 119. | RFA-378-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                  | SUMITRA@SITA DEVI AND ORS          |
| 120. | RFA-372-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF INDIA, MUMBAI                             | PARKASH ALIAS JAI PARKASH AND ORS. |
| 121. | RFA-371-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | MISHRU AND OTHERS                  |
| 122. | RFA-432-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | DHAN RAJ AND OTHERS                |
| 123. | RFA-434-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | LICHHI DEVI AND OTHERS             |





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| 124. | RFA-437-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI<br>(MAHARASHTRA) | SUBE SINGH AND OTHERS                                   |
| 125. | RFA-436-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED                           | SATYANARAIN AND<br>OTHERS                               |
| 126. | RFA-435-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI                  | SANDEEP AND OTHERS                                      |
| 127. | RFA-439-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI                  | LILU RAM AND OTHERS                                     |
| 128. | RFA-443-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI                    | OM PARKASH AND<br>OTHERS                                |
| 129. | RFA-445-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LTD , MUMBAI                     | RAM CHANDER ( SINCE<br>DECEASED) THROUGH LRS<br>AND ORS |
| 130. | RFA-451-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED                           | TEEJA DEVI AND OTHERS                                   |
| 131. | RFA-452-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA, MUMBAI                                   | LAXMI AND ORS.                                          |
| 132. | RFA-453-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LTD , MUMBAI                     | DHARAMPAL AND ORS                                       |
| 133. | RFA-454-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LTD , MUMBAI                     | TEK CHAND ( SINCE<br>DECEASED ) THROUGH<br>LRS AND ORS  |
| 134. | RFA-455-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER CORP. OF<br>INDIA, MUMBAI                                   | BELI RAM AND ORS.                                       |
| 135. | RFA-364-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED                           | SADHU RAM AND OTHERS                                    |
| 136. | RFA-365-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI                    | BELI RAM AND OTHERS                                     |
| 137. | RFA-363-2023 | CHIEF PROJECT ENGINEER,                                                                              | JOGI RAM AND OTHERS                                     |



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|      |              | NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)                         |                            |
| 138. | RFA-359-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | SANTOSH AND OTHERS         |
| 139. | RFA-360-2023 | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI                 | KRISHNA DEVI AND OTHERS    |
| 140. | RFA-369-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI                             | BASAU RAM AND ORS.         |
| 141. | RFA-370-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | BEDO DEVI AND OTHERS       |
| 142. | RFA-401-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | SATAY NARAIN AND OTHERS    |
| 143. | RFA-403-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | RAJ KUMAR AND OTHERS       |
| 144. | RFA-405-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | RAJENDER PARSAD AND OTHERS |
| 145. | RFA-404-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                  | RAMMEHAR AND ORS           |
| 146. | RFA-407-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI               | RAM SWRUP AND OTHERS       |
| 147. | RFA-406-2023 | CHIEF PROJECT ENGINEER,NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                   | OM PARKASH AND ORS         |
| 148. | RFA-409-2023 | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA) | RAMESH KUMAR AND OTHERS    |
| 149. | RFA-408-2023 | CHIEF PROJECT ENGINEER,                                                                  | OMI AND ORS                |



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|      |                                      | NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI                            |                                                        |
| 150. | RFA-410-2023                         | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | KRISHAN AND OTHERS                                     |
| 151. | RFA-1224-2023                        | BELI RAM THROUGH LRS AND ORS                                               | STATE OF HARYANA AND OTHERS                            |
| 152. | RFA-1504-2023                        | FULI DEVI @ PHULI (SINCE DECEASED) THROUGH LRS                             | STATE OF HARYANA AND ORS                               |
| 153. | RFA-1539-2023                        | SUBE SINGH(DECEASED) THROUGH LRS AND ORS                                   | STATE OF HARYANA AND OTHERS                            |
| 154. | RFA-689-2023                         | RAM PHAL AND ORS.                                                          | STATE OF HARYANA AND OTHERS                            |
| 155. | RFA-693-2023                         | RAM CHANDER                                                                | STATE OF HARYANA AND OTHERS                            |
| 156. | RFA-684-2023                         | KALAWATI AND ORS                                                           | STATE OF HARYANA AND OTHERS                            |
| 157. | RFA-629-2023                         | BALWAN AND ANR.                                                            | STATE OF HARYANA AND OTHERS                            |
| 158. | RFA-595-2023                         | SATPAL SINGH AND ANOTHER                                                   | STATE OF HARYANA AND OTHERS                            |
| 159. | RFA-543-2023                         | INDER SINGH                                                                | STATE OF HARYANA AND OTHERS                            |
| 160. | RFA-700-2023                         | BHAGU (DECEASED) THROUGH LRS                                               | STATE OF HARYANA AND OTHERS                            |
| 161. | RFA-3467-2016 WITH XOBJR-313-CI-2016 | NUCLEAR POWER CORPORATION OF INDIA LTD                                     | PHOOL SINGH & ORS                                      |
| 162. | RFA-306-2023                         | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI   | SIRI RAM AND OTHERS                                    |
| 163. | RFA-762-2023                         | SHAMSHER SINGH AND OTHERS                                                  | STATE OF HARYANA AND OTHERS                            |
| 164. | RFA-1039-2023                        | SANT KUMAR                                                                 | STATE OF HARYANA AND OTHERS                            |
| 165. | RFA-433-2023                         | CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED          | SUBHASH AND OTHERS                                     |
| 166. | RFA-431-2023                         | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI | RADHESHYAM AND OTHERS                                  |
| 167. | RFA-337-2023                         | CHIEF PROJECT ENGINEER, NPCIL MUMBAI                                       | GULAB SINGH (SINCE DECEASED) THROUGH HIS LRS. AND ORS. |
| 168. | RFA-341-2023                         | CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI               | GUGNA AND ORS.                                         |



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| 169. | RFA-344-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | BHUP SINGH AND ORS.         |
| 170. | RFA-348-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | ATMA RAM AND ANR.           |
| 171. | RFA-402-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | BANWARI LAL AND<br>OTHERS   |
| 172. | RFA-423-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | BALBIR SINGH AND ANR.       |
| 173. | RFA-396-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI | PHULPATI AND OTHERS         |
| 174. | RFA-333-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | MANOHAR LAL AND ORS.        |
| 175. | RFA-367-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED          | ISHWAR AND OTHERS           |
| 176. | RFA-353-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | SUBHASH CHANDER AND<br>ORS. |
| 177. | RFA-366-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | RAGHU AND OTHERS            |
| 178. | RFA-361-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | DEVA SINGH AND OTHERS       |
| 179. | RFA-351-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | BALBIR SINGH AND<br>OTHERS  |
| 180. | RFA-379-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI | DHAN RAJ AND OTHERS         |
| 181. | RFA-362-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | ROHTASH AND OTHERS          |
| 182. | RFA-376-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI   | HOSIYARA AND OTHERS         |
| 183. | RFA-387-2023 | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                             | DHARMENDER RAJ AND<br>ORS.  |
| 184. | RFA-388-2023 | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER                                            | WALESH AND ORS              |



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|      |               | CORPORATION OF INDIA LTD , MUMBAI                                                                    |                                |
| 185. | RFA-389-2023  | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI                    | SANTOSH AND OTHERS             |
| 186. | RFA-413-2023  | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI<br>(MAHARASHTRA) | SUBEG SINGH AND<br>OTHERS      |
| 187. | RFA-411-2023  | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                                              | BASAU AND ORS.                 |
| 188. | RFA-380-2023  | CHIEF PROJECT ENGINEER,<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED, MUMBAI                  | BEDO DEVI AND ORS              |
| 189. | RFA-383-2023  | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED                           | BELI RAM AND ORS               |
| 190. | RFA-330-2023  | CHIEF PROJECT ENGINEER,<br>NPCIL MUMBAI                                                              | VINOD KUMAR AND ORS.           |
| 191. | RFA-698-2023  | RAM KUMAR (DECEASED)<br>THROUGH LRS AND<br>OTHERS                                                    | STATE OF HARYANA AND<br>OTHERS |
| 192. | RFA-696-2023  | SUMITRA ALIAS SITA DEVI<br>AND ANR                                                                   | STATE OF HARYANA AND<br>OTHERS |
| 193. | RFA-751-2023  | TEK CHAND THROUGH LRS<br>AND ORS                                                                     | STATE OF HARYANA AND<br>OTHERS |
| 194. | RFA-741-2023  | DALIP AND ORS                                                                                        | STATE OF HARYANA AND<br>OTHERS |
| 195. | RFA-738-2023  | RAM MEHAR                                                                                            | STATE OF HARYANA AND<br>OTHERS |
| 196. | RFA-737-2023  | RAJENDER PARSAD                                                                                      | STATE OF HARYANA AND<br>OTHERS |
| 197. | RFA-752-2023  | BHUP SINGH AND ANR                                                                                   | STATE OF HARYANA AND<br>OTHERS |
| 198. | RFA-1051-2023 | RAM CHANDER DECEASED<br>THROUGH HIS LRS.                                                             | STATE OF HARYANA AND<br>OTHERS |
| 199. | RFA-1066-2023 | JAGDISH THROUGH LRS<br>AND ORS                                                                       | STATE OF HARYANA AND<br>OTHERS |
| 200. | RFA-1068-2023 | BALWANT AND OTHERS                                                                                   | STATE OF HARYANA AND<br>OTHERS |
| 201. | RFA-1072-2023 | PATORI DEVI(SINCE<br>DECEASED) THROUGH HIS<br>LRs AND ORS                                            | STATE OF HARYANA AND<br>OTHERS |
| 202. | RFA-1077-2023 | DIWAN SINGH<br>( DECEASED ) THROUGH<br>LRS AND ORS                                                   | STATE OF HARYANA AND<br>ORS    |
| 203. | RFA-1079-2023 | LICHHI DEVI @ LAXMI AND<br>ANR.                                                                      | STATE OF HARYANA AND<br>OTHERS |



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| 204. | RFA-960-2023  | JANGBHADAR @ JANGBHADUR                           | STATE OF HARYANA AND OTHERS |
| 205. | RFA-957-2023  | SADHU RAM THROUGH LRS AND ORS                     | STATE OF HARYANA AND OTHERS |
| 206. | RFA-958-2023  | DHAN RAJ AND ORS                                  | STATE OF HARYANA AND OTHERS |
| 207. | RFA-959-2023  | RAMESHWAR DECEASED THROUGH LRS AND ORS            | STATE OF HARYANA AND OTHERS |
| 208. | RFA-961-2023  | BELI RAM(SINCE DECEASED) THROUGH HIS LRs          | STATE OF HARYANA AND OTHERS |
| 209. | RFA-962-2023  | RAJESH AND ANR                                    | STATE OF HARYANA AND OTHERS |
| 210. | RFA-963-2023  | RAMESH KUMAR AND ORS                              | STATE OF HARYANA AND OTHERS |
| 211. | RFA-984-2023  | MANGAL THROUGH LRS                                | STATE OF HARYANA AND OTHERS |
| 212. | RFA-1035-2023 | BIMLA DEVI                                        | STATE OF HARYANA AND OTHERS |
| 213. | RFA-656-2023  | GUGNA @ GOGNA AND OTHERS                          | STATE OF HARYANA AND OTHERS |
| 214. | RFA-655-2023  | SHAKUNTLA AND OTHERS                              | STATE OF HARYANA AND OTHERS |
| 215. | RFA-653-2023  | KELO DEVI(SINCE DECEASED) THROUGH HIS LRs AND ORS | STATE OF HARYANA AND OTHERS |
| 216. | RFA-652-2023  | SATYANARAIN (SINCE DECEASED) THR LRS AND ANR      | STATE OF HARYANA AND OTHERS |
| 217. | RFA-651-2023  | RAM SARAN AND ANR                                 | STATE OF HARYANA AND OTHERS |
| 218. | RFA-648-2023  | LILU RAM                                          | STATE OF HARYANA AND OTHERS |
| 219. | RFA-647-2023  | HOSIYARA THROUGH HIS LRS                          | STATE OF HARYANA AND OTHERS |
| 220. | RFA-659-2023  | WALESH AND OTHERS                                 | STATE OF HARYANA AND OTHERS |
| 221. | RFA-1256-2023 | TEK RAM AND ORS                                   | STATE OF HARYANA AND OTHERS |
| 222. | RFA-1257-2023 | ISHWAR SINGH THROUGH HIS LRS AND OTHERS           | STATE OF HARYANA AND OTHERS |
| 223. | RFA-1258-2023 | LAXMI @ LICHHMI AND ORS.                          | STATE OF HARYANA AND OTHERS |
| 224. | RFA-1259-2023 | INDER THROUGH HIS LRS AND ORS                     | STATE OF HARYANA AND OTHERS |
| 225. | RFA-1260-2023 | DHARAMBIR AND OTHERS                              | STATE OF HARYANA AND OTHERS |
| 226. | RFA-739-2023  | KRISHAN AND ANOTHER                               | STATE OF HARYANA AND OTHERS |
| 227. | RFA-740-2023  | SUBHASH CHANDER                                   | STATE OF HARYANA AND OTHERS |
| 228. | RFA-766-2023  | PIRTHVI AND OTHERS                                | STATE OF HARYANA AND        |



|      |               |                                                                                   |                                 |
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|      |               |                                                                                   | OTHERS                          |
| 229. | RFA-767-2023  | DEVA SINGH (DECEASED)<br>THROUGH LRS AND ORS                                      | STATE OF HARYANA AND<br>OTHERS  |
| 230. | RFA-768-2023  | BELI RAM (DECEASED)<br>THROUGH LRS. AND<br>OTHERS                                 | STATE OF HARYANA AND<br>OTHERS  |
| 231. | RFA-769-2023  | ABEY RAM (DECEASED)<br>THR LRS AND OTHERS                                         | STATE OF HARYANA AND<br>OTHERS  |
| 232. | RFA-771-2023  | RAJ KUMAR (DECEASED)<br>THR LRS AND OTHERS                                        | STATE OF HARYANA AND<br>OTHERS  |
| 233. | RFA-772-2023  | RATTAN SINGH                                                                      | STATE OF HARYANA AND<br>OTHERS  |
| 234. | RFA-775-2023  | GULAB SINGH DECEASED<br>THROUGH LRS AND ORS                                       | STATE OF HARYANA AND<br>OTHERS  |
| 235. | RFA-795-2023  | OM PARKASH THROUGH<br>LRS AND ORS                                                 | STATE OF HARYANA AND<br>OTHERS  |
| 236. | RFA-678-2023  | PHOOL KUMAR<br>(DECEASED) THR LRS AND<br>ANR                                      | STATE OF HARYANA AND<br>OTHERS  |
| 237. | RFA-677-2023  | OM PARKASH                                                                        | STATE OF HARYANA AND<br>OTHERS  |
| 238. | RFA-681-2023  | BALJEET(DECEASED)<br>THROUGH HIS LR <sub>s</sub> AND ORS                          | STATE OF HARYANA AND<br>OTHERS  |
| 239. | RFA-679-2023  | RAM SINGH ALIAS<br>SHRIRAM (DECESED)<br>THROUGH LRS                               | STATE OF HARYANA AND<br>ANOTHER |
| 240. | RFA-686-2023  | KRISHNA DEVI AND ANR.                                                             | STATE OF HARYANA AND<br>OTHERS  |
| 241. | RFA-687-2023  | VINOD KUMAR                                                                       | STATE OF HARYANA AND<br>OTHERS  |
| 242. | RFA-688-2023  | RADHESHYAM AND<br>OTHERS                                                          | STATE OF HARYANA AND<br>OTHERS  |
| 243. | RFA-690-2023  | OMI @ GONI AND OTHERS                                                             | STATE OF HARYANA AND<br>OTHERS  |
| 244. | RFA-759-2023  | OM PARKASH AND ORS.                                                               | STATE OF HARYANA AND<br>OTHERS  |
| 245. | RFA-316-2023  | CHIEF PROJECT ENGINEER<br>NUCLEAR PSOWER<br>CORPORATION OF INDIA<br>LIMITED       | SURENDER AND OTHERS             |
| 246. | RFA-1125-2023 | BASAU AND ORS                                                                     | STATE OF HARYANA AND<br>OTHERS  |
| 247. | RFA-311-2023  | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI | BALWANT AND OTHERS              |
| 248. | RFA-640-2023  | SANDEEP                                                                           | STATE OF HARYANA AND<br>OTHERS  |
| 249. | RFA-682-2023  | KULDEEP                                                                           | STATE OF HARYANA AND<br>OTHERS  |
| 250. | RFA-695-2023  | ROHTASH AND OTHERS                                                                | STATE OF HARYANA AND<br>OTHERS  |

**RFA-1255-2023 (O&M) &  
other connected cases**



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| 251. | RFA-456-2023 | CHIEF PROJECT ENGINEER<br>NUCLEAR POWER<br>CORPORATION OF INDIA<br>LIMITED MUMBAI | SHAMSHER SINGH AND<br>ORS.     |
| 252. | RFA-535-2023 | HANS RAJ AND ORS                                                                  | STATE OF HARYANA AND<br>OTHERS |

**(ANIL KSHETARPAL)  
JUDGE**

**06.03.2025**  
neeraj